

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH: ALLAHABAD

ORIGINAL APPLICATION NO.1149 of 2007

Allahabad, this the 1st day of February, 2008

Hon'ble Mr. K.S. Menon, Member-A.

Smt. Kusum wife of late Shiv Kumar, Resident of 20, Tikoniya Puliya No.9, Jhanasi.

...Applicant.

(By Advocate : Shri K.K. Tiwari)

Versus

- Union of India, through General Manager, N.C.R. Allahabad.
- Divisional Railway Manager, (Karmik)
 Jhanasi.

...Respondents.

(By Advocate : Shri P.N. Rai)

ORDER

This OA has been filed seeking a direction to the respondents to make the appointment of the applicant as Pani Wali in place of her husband late Shiv Kumar under the provision of Dying-in-harness Rules, who died on 29.10.2001. It appears that the applicant has filed detailed representation on 4.1.2005, which is yet to be decided by the respondents.

2. It appears there is no necessity for calling for the counter and the case winds be decided at the admission stage itself.

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- 3. The respondents are directed to consider the representation dated 4.1.2005 of the applicant and pass a reasoned and speaking order as per rules, within a period of two months from the date of receipt of a certified copy of the order.
- 4. The OA is accordingly disposed of. No costs.

Member-A

RKM/

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